

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/26(KB)2023
IA(I.B.C)/1236(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27TH JUNE 2024

IN THE MATTER OF	SREI EQUIPMENT FINANCE LIMITED VS VARUTHA DEVELOPERS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Arjun Syal, Adv.] For the Resolution Professional
Mr. Shreyan Das, Adv. IA No. 1236/2024
Mr. Rohit Kumar, Adv.

ORDER

1. Ld. Counsels for Resolution Professional present.
2. **IA(I.B.C)/1236(KB)2024:**
 - a) We allow the prayer as sought for in the application. The same is reproduced as under:

“Allow the present Application and pass suitable direction in view of the CoC meeting dated 13.06.2024 according to which the Applicant is republishing Form – G, and thereby giving liberty to Experion – the Respondent, to participate in the same.”
 - b) All the previous participants would be allowed to participate without any discrimination.
 - c) On being satisfied with the pleadings made in the application, this **IA(I.B.C)/1236(KB)2024 is allowed and disposed of.**
3. Post the Company Petition on **06.08.2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**